

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

(IB)-213(PB)/2018

IN THE MATTER OF:

Cadillac Info-Tech Pvt. Ltd.

.... Applicant/petitioner

v.

Navjeen Associates Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 25.07.2018

Coram:

**Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)**

**Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)**

PRESENTS:

For the Applicant/petitioner: Ms. Nandini Sinha, Proxy Counsel.

For the respondent : Mr.Himanshu Dhupa, Adv.

ORDER

On behalf of learned counsel for the applicant, a request for pass over is made which cannot be accepted, due to paucity of time, hearing is deferred to 28.08.2018.

Sd/-

**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**

Sd/-

**(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

25.07.2018
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